

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 620  
IB-139/ND/2023

IA/4856/2023, IA/4883/2023, IA/4885/2023, IA/933/2024,  
Con.P./09/2024

**IN THE MATTER OF:**

**M/s. Euphoria Construction Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 13.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Respondent/Corporate Debtor :**

**ORDER**

Due to paucity of time, matter is adjourned to **08.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**